

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.C.P. 335/93 in O.A. NO. 627/88

New Delhi this the 24th day of January, 1994

COR AM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Gian Singh S/O Shri Bansi Singh, R/O P-51/5, Kabul Lines, Delhi - 110010 (in Kamal Prakash & Ors.)

Applicant

In Person

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Versus

- 1. Shri K. A. Nambiar, Secretary, Ministry of Defence, South Block, DHQ PO, New Delhi - 110011.
- 2. Lt. Gen. J. S. Ahluwalia, Director General EME, DHQ PO New Delhi - 110011. ... Respondents

By Adv∝ate Shri K. C. Mittal

ORDER (ORAL)
Hon'ble Mr. Justice V. S. Malimath -

The only direction in the judgment of the Tribunal in O.A. No. 627/88 rendered on 20.7.1992 is to direct the respondents to have the matter finally considered by the appropriate committee at an early date, preferably within six months from the date of receipt of a copy of the order. Learned counsel for the respondents produced before us a copy of the order dated 20.1.1994 from which it is clear that a decision has been taken not only by the committee but by the Government on consideration of the recommendations of the committee. The effect of the decision is to provide a higher scale of pay of

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Rs.1400-2300 to eight posts of Supervisors (Non-Technical) without any benefit of higher fixation for the remaining posts. The order has prospective effect. This, according to the learned counsel for the respondents, is in full compliance of the judgment of the Tribunal. The petitioner who argued his case in person, submitted that this does not bring any relief to him. It is submitted that some of the petitioners have already retired and they would not get any benefit out of this judgment. He also submitted that there is no justification for restricting the benefit of the higher pay scale only to eight posts. But these are not grievances which we can entertain in contempt of court preceedings having regard to the limited relief granted by the Tribunal in favour of the petitioners in O.A. 627/88. The Tribunal has made it clear that if the applicants still feel aggrieved after the decision is taken as per the directions of the Tribunal, they would be at liberty to file a fresh original application. That is the only course open to the petitioner now. Shri Gian Singh, one of the petitioners, submitted that he has already retired and he is not well and that filing a fresh original application would mean considerable delay and that he may not get any relief in his life time.

2. In these circumstances, all that we need say is that it is open to the petitioner to make a fresh application and also seek early hearing of



his application. When such request is made, it is obvious that his request would be considered in a just and reasonable manner.

3. As we are satisfied that the judgment of the Tribunal has been complied with, no further action under the Contempt of Courts Act is possible.

These proceedings are accordingly dropped.

s. R. Adige)
Member (A)

(V. S. Malimath) Chairman

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